



RPCB/RO-Sikar/Legal-212/399

Date: 05.07.2023

To,

The Register General  
National Green Tribunal  
Principal Bench,  
New Delhi

Sub:- Action taken report in compliance of Hon'ble NGT Order dated 12.04.2023 in O.A. No.363/2021 & M.A. 14/2023 in the matter of Kalu Ram Yadav V/s State of Rajasthan & Others.

Ref:- Hon'ble NGT order dated 12.04.2023.

Sir,

With reference to above, please find enclosed herewith Action taken report in compliance of Hon'ble NGT Order dated 12.04.2023 in O.A. No.363/2021 & M.A. 14/2023 in the matter of Kalu Ram Yadav V/s State of Rajasthan & Others. Submitted for kind consideration please.

Encl:- As above

Yours Sincerely,

(Neeraj Sharma)

Nodal Officer

(नीरज शर्मा)  
केन्द्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मंडल  
सीकर

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**M.A. NO. 14/2023**

**IN**

**ORIGINAL APPLICATION NO. 363/2021**

Kalu Ram Yadav

**...Applicant**

**Vs.**

State of Rajasthan

**...Respondents**

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**Regional Officer,  
Rajasthan State Pollution Control Board  
Sikar**

(सीकर का क्षेत्र)  
क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मंडल  
सीकर

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

M.A. NO. 14/2023

IN

ORIGINAL APPLICATION NO. 363/2021

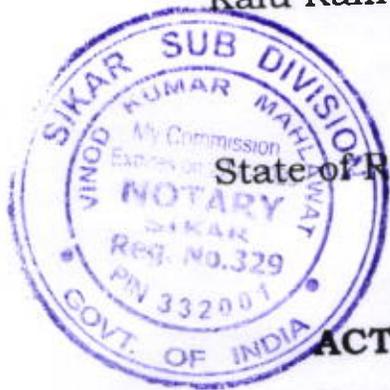
Sr.No. 284 Day 5-7  
Year 2023

Kalu Ram Yadav

...Applicant

Vs.

...Respondents



State of Rajasthan

**ACTION TAKEN REPORT IN COMPLIANCE OF  
HON'BLE TRIBUNAL ORDER DATED 12.04.2023 ON  
BEHALF OF THE RAJASTHAN STATE POLLUTION  
CONTROL BOARD, JAIPUR**

I, Neeraj Sharma, S/o Shri Bhagwati Prasad Sharma, aged about 49 years, presently working as Regional Officer, Rajasthan State Pollution Control Board, Sikar, do hereby solemnly State and affirm as under:-

- 1) That the Hon'ble Tribunal has passed order on 12.04.2023 inter-alia as follows:-

**"6. We accordingly constitute a joint Committee of Member Secretary, State PCB and DFO to finalise the pending action, including closing illegally operating saw mills and fixing their accountability for past violations, alongwith accountability of officers who have colluded with the illegality. The Member Secretary, State PCB will be the nodal agency for coordination and compliance. The assessed compensation be recovered having regard to laid down**

(नीरज शर्मा)  
क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मंडल  
सिकर

**ATTESTED**  
NOTARY PUBLIC  
SIKAR

*norms including extent of damage, cost of remediation and the financial capacity. The amount recovered may be utilized for restoration of the environment in accordance with the District Environment Plan. An action taken report may be filed within two months with the Registrar General of this Tribunal by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If found necessary, the Registrar General may place the matter before Bench for further dictions."*

2) That the joint committee had earlier identified 23 Saw Mills and as also informed by DFO, Sikar vide letter dated 16.03.2022. Copy of the DFO, Sikar letter dated 16.03.2022 is annexed herewith and marked as **Annexure-1**.

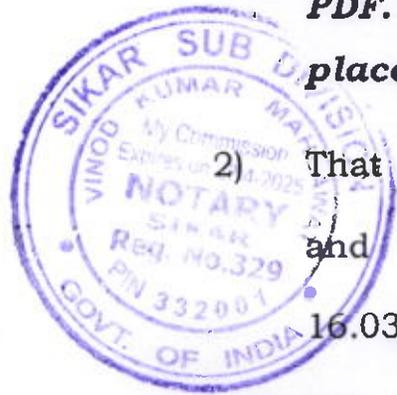
3) That the officials of the State Board alongwith officials of the Forest Department visited all 23 Saw Mills. Out of total 23 Saw Mills, 18 are operative and remaining 05 are closed.

4) That out of 23 Saw mills, 18 are operative and are having valid consent from the State Board, remaining 05 are closed. The copy of consent status of the 18 saw mills is annexed herewith and marked as **Annexure-2**.

5) That out of 18 operative saw mills, the State Board had imposed Environmental Compensation (E.C.) on 16 saw mills (which were operating without valid CTO) to the tune of Rs. 22,65,000/-. Out of which 15 saw mills have deposited E.C. to the tune of Rs. 19,45,000/- alongwith interest of Rs. 2,15,350/-. The copy of details of E.C. deposited by 15 saw mills is annexed herewith and marked as **Annexure-3**.

It is further submitted that the remaining 01 saw mills

have not deposited E.C. Therefore, the State Board has issued



(नीरज हाना)  
केन्द्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मंडल  
सीकर

**ATTESTED**  
5.7.2023  
NOTARY PUBLIC  
SIKAR

show cause notice dated 23.06.2023 for intended directions for revocation of consent to operate and closure of the unit. The copy of show cause notice is annexed herewith and marked as **Annexure-4.**

- 6) That the Member Secretary, District Environmental Committee submitted a plan for utilization of Environmental Compensation for restoration of the Environment. The copy of the plan submitted by Member Secretary, District Environmental Committee is annexed herewith and marked as **Annexure-5.**

In view of above, it is submitted that the action taken report may kindly be taken on record.



**Regional Officer,  
Rajasthan State Pollution Control Board**

(नीरज शर्मा)  
केन्द्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड  
सीकर

**ATTESTED**  
5.7.2023  
**NOTARY PUBLIC  
SIKAR**

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(ANNEX-I)

राजस्थान सरकार  
कार्यालय उप वन संरक्षक, सीकर (राजस्थान)

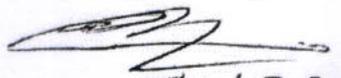
(सांवली रोड़, सीकर-332001; Ph. No. 01572-274094; email : dcf.sikar.forest@rajasthan.gov.in,  
dcfsikar@gmail.com)

क्रमांक: एफ ( ) विविध/उवसंसी/2021-22/2731

निमित्त:-

राजस्थान राज्य प्रदुषण कन्ट्रोल बोर्ड,  
क्षेत्रीय अधिकारी,  
सीकर।

दिनांक 16/03/22

AEE  
  
5/4/22

विषय:-माननीय राष्ट्रीय हरित प्राधिकरण द्वारा ओ.ए. 363/2021 कालूराम  
यादव।

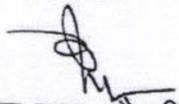
संदर्भ:-आपका पत्रांक रा.रा.प्र.नि.म./क्षे.का.सीकर/सामान्य-212/2021  
दिनांक 09.03.2022

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि आप द्वारा चाही गई वैध आरा मशीनों  
की सूची निर्धारित प्रपत्र में तैयार कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न:-उक्तानुसार

भवदीय

  
(भीमा राम चौधरी)  
उप वन संरक्षक  
सीकर

5

**कार्यालय उप वन संरक्षक, सीकर**  
**:- रेंज श्रीमाधोपुर में पंजीकृत आरामशीनो का विवरण :-**

क्र.सं.	लाइसेन्स धारक का नाम व पता	लाइसेन्स नम्बर	संघालन दिनांक	विशेष विवरण
1	श्री प्रवीण कुमार / श्री पवन कुमार प्लॉट नं. ए 54 इण्ड. एरिया, सीगरस	56	12/8/1997	
2	श्री ललित गोयल / श्री ओमप्रकाश गोयल, एस.के.एस. इण्ड. एरिया, सीगरस श्रीमाधोपुर	60	24-08-1998	
3	श्री जगदीश प्रसाद जागिड़ / श्री लालाराम जागिड़, ग्राम बावडी श्रीमाधोपुर	141	29-07-2002	
4	श्री मोहनलाल / श्री जमनलाल जागिड़, ग्राम पुजारी का बास तह. श्रीमाधोपुर	140	22-07-2002	
5	श्री मूलचन्द जागिड़ / सेडूराम ग्राम बावडी तहसील श्रीमाधोपुर	25	9/8/1987	
6	श्री महेश चन्द / चौधमल ग्राम पोस्ट घायलो की ढाणी, तन परसरामपुरा वार्ड नं० 01 तह. श्रीमाधोपुर	4	2/1/1985	
7	श्री भागीरथ प्रसाद / रामगोपाल यादव मु.पो. कंचनपुर श्रीमाधोपुर	45	25-08-1994	
8	श्री मनमोहन पारिक / दुर्गाप्रसाद पारिक नि० दीवराला तह. श्रीमाधोपुर	46	17-11-1994	
9	श्री कोमल प्रसाद सैनी / घासीराम सैनी ढाणी बंधा कंध दिवराला सीकर	54	5/8/1996	
10	श्री भगवानसहाय / नारायण राम जागिड़, ग्राम झाडली पं.सं. खण्डेला,	55	1/10/1996	
11	श्री रामदयाल / नाथूराम जागिड़ एफ- 119, रिंको इण्ड. एरिया अजीतगढ	92	3/7/2001	
12	श्री नाथूराम / स्व श्री नानचाराम ढाणी छिला वाली महरोली तह. श्रीमाधोपुर सीकर	105	11/9/2001	
13	श्री रेखाराम पुत्र / श्री लिखमाराम रैगर तपीपल्या श्रीमाधोपुर सीकर	30	20-03-1990	नदीनीकरण हेतु समयवधि में आवेदन नहीं किया गया
14	श्रीमती ग्यारसी देवी / स्व. श्री मातादीन जागिड़, ग्राम धोई तह. श्रीमाधोपुर	74	15-04-2001	आदेश क्रमांक 19409 दिनांक 29.11.2017 द्वारा लाइसेंस निलम्बित किया गया।
15	श्री रामनारायण वर्मा / श्री भूरामल ग्राम काल्यावास तह. श्रीमाधोपुर सीकर	12	6/2/1986	

**:- 24 इंच वुड हेन्डीकाफ्ट आरामशीनो का विवरण :-**

क्र.सं.	लाइसेन्स धारक का नाम व पता	लाइसेन्स नम्बर	दिनांक	विशेष विवरण
1	श्रीमती सतोष देवी / मदन लाल जागिड़, वार्ड नम्बर 4, पुजारी का बास, तहसील श्रीमाधोपुर, जिला सीकर।	3	4	
1	श्रीमती सतोष देवी / मदन लाल जागिड़, वार्ड नम्बर 4, पुजारी का बास, तहसील श्रीमाधोपुर, जिला सीकर।	1	8/12/2011	
2	श्री मदन लाल पुत्र श्री बोंदूराम जागिड़, वार्ड नम्बर 4, पुजारी का बास, तहसील श्रीमाधोपुर, जिला सीकर	2	3/1/2012	दिनांक 18.09.2019 को लाइसेंस निरस्त किया गया
3	श्री राजेन्द्र कुमार / दयाल दास, वार्ड नम्बर 18, श्रीमाधोपुर, जिला सीकर	3	15/5/2012	
4	मैसर्स एम.आर.जी. इन्डस्ट्रीज, ओमप्रकाश / मांगीराम गोयल, ए-54(ए) एसकेएस इन्डस्ट्रीज एरिया सीगरस, जिला सीकर	4	17/05/2012	
5	श्री मोहन लाल शर्मा / श्री मुरलीधर शर्मा, ग्राम महरोली, तहसील श्रीमाधोपुर, जिला सीकर	5	3/10/2012	
6	श्री नंबर सिंह / हनुमान सिंह शेखावत, ग्राम महरोली, तहसील श्रीमाधोपुर, जिला सीकर	6	3/10/2012	
7	श्री विक्रम सिंह / विशन सिंह ग्राम महरोली, तहसील श्रीमाधोपुर, जिला सीकर	13	20/09/2013	
8	श्री लक्ष्मीकान्त / नाथूलाल शर्मा, ग्राम महरोली, तहसील श्रीमाधोपुर, जिला सीकर	14	20/09/2013	

(श्रीमा राम गोयल)  
 उप वन संरक्षक  
 सीकर

## Persent status of Saw Mills

Sr. No.	Name of Industries	Address	Consent Status	Remark
1	Sh. Praveen Kumar S/o Sh. Pawan Kumar (M/s Tirupati Plywood Ind.)	A-54, SKS RIICO Industrial Area, Parshrampura, Tehsil - Srimadhampur, District - Sikar	Valid	Under Compliance
2	Sh. Lalit Goyal S/o Sh. Omprakash Goyal (M/s Swastik Udyog)	E-17-18, SKS RIICO Industrial Area, Parshrampura, Tehsil - Srimadhampur, District - Sikar	Valid	Under Compliance
3	Sh. Jagdish Prasad Jangir S/o Lala Ram Jangir	Bawadi, Tehsil - Srimadhampur, District - Sikar	Valid	Under Compliance
4	Sh. Mohan Lal S/o Sh. Jamana Lal Jangir	Pujari Ka Bas, Tehsil - Khandela, District - Sikar	Valid	Under Compliance
5	Sh. Moolchand Jangir S/o Sh. Seduram Jangir (Bhagwati devi w/o Late Moolchand Jangir, M/s VISHWAKARMA AARA MACHINE & FURNITURE UDYOG)	Bawadi, Tehsil - Srimadhampur, District - Sikar	Valid	Under Compliance
6	Sh. Mahesh Chand S/o Sh. Chauthmal	Dhayalo Ki Dhani, Parasarampura, Tehsil - Srimadhampur, District - Sikar	Valid	Under Compliance
7	Sh. Bhagirath Prasad Yadav S/o Sh. Ramgopal Yadav	Kanchanpur, Tehsil - Srimadhampur, District - Sikar	Valid	Under Compliance
8	Komal Prasad Saini S/o Sh. Gheesa Ram Saini	Dhani Bandh Bad, Divrala, Tehsil - Srimadhampur, District - Sikar	Valid	Under Compliance
9	Sh. Ramdayal S/o Sh. Nathuram Jangir	F-119, RIICO, Ajitgarh, Tehsil - Srimadhampur, District - Sikar	Valid	Under Compliance
10	Sh. Nathuram S/o Sh. Nanchha Ram	Chhilawali, Tehsil - Srimadhampur, District - Sikar	Valid	Under Compliance
11	Ramnarayan Verma S/o Sh. Sh. Bhura Ram	Kalyawas, Tehsil - Srimadhampur, District - Sikar	Valid	Under Compliance
12	Smt. Santosh Devi W/o Sh. Madan Lal Jangir	Ward No. 04, Pujari Ki Bas, Tehsil - Khandela, District - Sikar	Valid	Under Compliance
13	Sh. Rajendra Kumar S/o Sh. Dayal Das	Ward NO. 18, Srimadhampur, Tehsil - Srimadhampur, District - Sikar	Valid	Under Compliance



14	M/s MRG Ind., Sh. Omprakash Goyal S/o Sh. Mangiram Goyal	A-54A, SKS RIICO Industrial Area, Parasrampura, Tehsil - Srimadhapur, District - Sikar	Valid	Under Compliance
15	Sh. Mohan Lal S/o Sh. Murlidhar Sharma	Ward No. 04, Maharoli, Tehsil -Srimadhapur, District - Sikar	Valid	Under Compliance
16	Sh. Bhanwar Singh S/o Sh. Hanuman Singh	Ward No. 16 Maharoli, Tehsil -Srimadhapur, District - Sikar	Valid	Under Compliance
17	Sh. Vikram Singh S/o Sh. Bishan Singh	Ward No. 7 Maharoli, Tehsil -Srimadhapur, District - Sikar	Valid	Under Compliance
18	Sh. Laxmikant S/o Sh. Nathulal Sharma	Ward No. 4 Maharoli, Tehsil -Srimadhapur, District - Sikar	Valid	Under Compliance
19	Sh. Man Manendra Pareek S/o Sh. Durga Prasad Pareek	Divrala, Tehsil - Srimadhapur, District - Sikar	Closed	Closed
20	Sh. Bhawansahay Jangir S/o Sh. Narayanram Jangir	Jharli, Tehsil - Srimadhapur, District - Sikar	Closed	Closed
21	Sh. Rekharam S/o Sh. Likhma ram Regar	Tapiplya, Tehsil - Srimadhapur, District - Sikar	Closed	Closed
22	Smt. Gyarshi Devi W/o Sh. Matadeen Jangir	Thoyi, Tehsil - Srimadhapur, District - Sikar	Closed	Closed
23	sh. Madan Lal Jangir S/o Bodu Ram	Ward No. 04, Pujari Ki Bas, Tehsil -Khandela, District - Sikar	Closed	Closed

Total Unit	23
Closed	5
Valid	18

## Environmental Compensation Record

Sr. No.	Name of Industries	Address	Amount Imposed	Intrest Amount	Amount Deposited	Remark
1	Sh. Jagdish Prasad Jangir S/o Lala Ram Jangir	Bawadi, Tehsil - Srimadhampur, District - Sikar	355000	47925	402925	Complied
2	Sh. Mohan lal S/o Sh. Jamana Lal Jangir	Pujari Ka Bas, Tehsil - Khandela, District - Sikar	115000	15525	130525	Complied
3	Sh. Mahesh Chand S/o Sh. Chauthmal	Dhayalo Ki Dhani, Parasarampura, Tehsil - Srimadhampur, District - Sikar	355000	47925	402925	Complied
4	Sh. Bhagirth Prasad Yadav S/o Sh. Ramgopal Yadav	Kanchanpur, Tehsil - Srimadhampur, District - Sikar	70000	11500	81500	Complied
5	Komal Prasad Saini S/o Sh. Gheesa Ram Saini	Dhani Bandh Bad, Divrala, Tehsil - Srimadhampur, District - Sikar	95000	-	95000	Complied
6	Sh. Ramdayal S/o Sh. Nathuram Jangir	F-119, RIICO, Ajitgarh, Tehsil -Srimadhampur, District - Sikar	95000	-	95000	Complied
7	Sh. Nathuram S/o Sh. Nanchha Ram	Chhilawali, Tehsil - Srimadhampur, District - Sikar	95000	-	95000	Complied
8	Sh. Rajendra Kumar S/o Sh. Dayal Das	Ward NO. 18, Srimadhampur, Tehsil - Srimadhampur, District - Sikar	180000	24300	204300	Complied
9	M/s MRG Ind., Sh. Omprakash Goyal S/o Sh. Mangiram Goyal	A-54A, SKS RIICO Industrial Area, Parasarampura, Tehsil - Srimadhampur, District - Sikar	80000		80000	Complied
10	Sh. Mohan lal S/o Sh. Murlidhar Sharma	Ward No. 04, Maharoli, Tehsil -Srimadhampur, District - Sikar	75000	10125	85125	Complied
11	Sh. Bhanwar Singh S/o Sh. Hanuman Singh	Ward No. 16 Maharoli, Tehsil -Srimadhampur, District - Sikar	75000	10125	85125	Complied
12	Sh. Vikram Singh S/o Sh. Bishan Singh	Ward No. 7 Maharoli, Tehsil -Srimadhampur, District - Sikar	75000	10125	85125	Complied
13	Sh. Laxmikant S/o Sh. Nathulal Sharma	Ward No. 4 Maharoli, Tehsil -Srimadhampur, District - Sikar	75000	10125	85125	Complied
14	Smt. Santosh Devi W/o Sh. Madan Lal Jangir	Ward No. 04, Pujari Ki Bas, Tehsil -Khandela, District - Sikar	70000	9450	79450	Complied
15	Ramnarayan Verma S/o Sh. Sh. Bhura Ram	Kalyawas, Tehsil - Srimadhampur, District - Sikar	135000	18225	153225	Complied

16	Sh. Moolchand Jangir S/o Sh.Seduram Jangir (Bhagwati devi w/o Late Moolchand Jangir, M/s VISHWAKARMA AARA MACHINE & FURNITURE UDYOG)	Bawadi, Tehsil - Srimadhapur, District - Sikar	320000	-	-	Non Complied, SCN issued
			2265000	215350	2160350	

<b>Total Compensation Imposed</b>	2265000		
<b>Total Compensation Deposited</b>	1945000	<b>Intrest Deposited</b>	215350

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Date: 23.06.2023



Regional Office  
**Rajasthan State Pollution Control Board**  
 Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001



No. RPCB/RO Sikar/ SIK-OTA-1122/ 364

Date: 23.06.2023

M/s Moolchand Jangir S/o Sh. Seduram Jangir,  
 (Vishwakarma Aara Machine & Furniture Udyog)  
 Vilage: Bawadi, Teh. - Srimadhapur  
 District Sikar-332411  
 (Mob. No. 9928113741)

Sub: Show cause notice for intended revocation of consent to operate and intended direction for closure under the provisions of Section 31A of the Air (Prevention & Control of Pollution) Act, 1981 for your Saw Mill located at Village - Bawadi, Tehsil - Srimadhapur, Distt. Sikar.

Ref.:1. HO letter No. F16(Env.Comp-Gen-29)/RPCB/Env. Comp./250-255 Date 28.06.2022.

2. Consent Order No. F(Ack)/Sikar(Srimadhapur)/2739(1)/2022-23/561-562 dated 31.08.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

- 1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
- 2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
- 3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
- 4) And whereas you are operating the unit/establishment/entity (hereinafter referred to as the industry) in the name of M/s Moolchand Jangir which is engaged in operating a Saw Mill at Bawadi, Tehsil Srimadhapur, District Sikar and during the process the industry discharge water and/or air pollutants.
- 5) And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ Industries/ mines/ institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
- 6) And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.

(11)

15) Dt /  
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Nawalgarh Road, Sikar-332001



Regional Office

## Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001



- 7) And whereas Hon'ble Natation Green Tribunal, Principal Bench in O.A. No. 363/2021 Kalu Ram Yadav V/s State of Rajasthan has 'inter alia' passed direction on 17.02.2022 that correct facts need to be verified and remedial action taken against illegal operation of saw mills without requisite consents and without compliance with the laid down environmental norms, in accordance with law.
- 8) And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
- 9) And whereas the Board has estimated the amount of environmental Compensation to be levied on the industry as Rs. 320000/- (Rupees Three Lacs Twenty Thousand only) on the basis of Polluter Pays Principle.
- 10) And whereas Directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of Air (Prevention and Control Pollution) Act, 1981 was issued to the industry vide letter dated 28.06.2022. Industry failed to deposit Environmental Compensation.
- 11) And whereas, your consent to operate was granted vide letter No. F(Ack)/Sikar(Srimadhapur)/2739(1)/2022-23/561-562 dated 31.08.2022 subject to certain conditions.
- 12) And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under Section 31A of the Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.
- a) That all the process carried out by the industry should be down.
- b) That appropriate authorities should be directed to stop supply of water and electricity to the industry and seal D.G. Sets, if any.

Therefore, the Board intends to revoke your consent issued vide letter under reference and intend to issued closure direction in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation & intended closure direction, you may submit your reply to this office by dated 07.07.2023, failing which aforesaid directions shall be confirmed as per provision of the Act without any further notice.

(Neeraj Sharma)  
Regional Officer

Copy to:

1. GIC (MUID), RSPCB, Jaipur.
2. GIC (EC), RSPCB, Jaipur.
3. Master File, RPCB, Sikar.

Regional Officer

Deputy Conservator Of Forest, Sikar

(12)

Range - Srimadhapur  
Forest Area - Balwad

s. no.	item	Amount
1	Construction of 4 feet height boundry wall 680 rmt	1781600.00
2	Planting of 500 plants including pit layout, digging of pits , planting, watering, weeding & hoeing , purchase of plants & transportation etc.	150000.00
3	Construction of water harvesting structure i.e Tanka ( including purchase of Construction material)	160000.00
4	Mis. Expenditures (including purchase of fertilizers , insecticides ,seeds, planting equipments etc.)	8400.00
	Total amount	2100000.00

Range Forest Officer  
क्षेत्रीय सहायक अधिकारी  
श्रीनाथपुर (सीकर)

Nodal Officer  
District Environment Committee  
Deputy Conservator  
(वीरन्द्र सिंह कृष्णिया)  
Of Forest Sikar  
सदस्य सचिव एवं नोडल अधिकारी  
जिला पर्यावरण समिति एवं  
उप वन संरक्षक, सीकर